

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

IA(I.B.C)/1648(CH)2023
IA(I.B.C)/553(CH)2024
IA(I.B.C)/1270(CH)2023
IA(I.B.C)/693(CH)2023
IA(I.B.C)/1536(CH)2023
IA(I.B.C)/2280(CH)2023
IA(I.B.C)/545(CH)2024
IA(I.B.C)/789(CH)2024

In
CP(IB) No. 133/Chd/Chd/2022
(Admitted)

IN THE MATTER OF:

**Manoj Kumar (Proprietor M/s
Volunteer Associates)**

...Petitioner-Operational Creditor

Versus

**Sarv Awas Housing Bhiwadi
Private Ltd.**

... Respondent-Corporate Debtor

Under Section: 9, 33(1)(b)(i) to (iii) r/w 33(3), 60(5), 66(1), IBC 2016
Order delivered on 22.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Mr. Atul V. Sood, Advocate.

For the Respondent : None.

ORDER

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 21.05.2024.

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)